

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No.71/GT/2012

Date: 20.9.2012

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Docket No. 71/GT/2012**: for approval of tariff of Dadri Gas Power Station (829.78 MW) from 1.4.2009 to 31.3.2014, after truing up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **11.10.2012**:

- i) Audited Financial Statements for the financial years 2009-10, 2010-11 and 2011-12.
- ii) Form-9A & 9B, along with full details, as on 1.4.2010, 1.4.2011 and 1.4.2012, respectively.
- iii) Asset-wise break-up of additional capital expenditure claimed, indicating separately the assets added and/or de-capitalized (including estimated, if any) during the respective years.
- iv) As regards the assets claimed as additional capital expenditure under replacement category without taking in to account corresponding de-capitalization of assets, the estimated de-capitalization value should be furnished.
- v) Following details corresponding to each asset, whether claimed as additional capital expenditure or claimed under the head exclusions:
 - a) Amount of un-discharged liabilities included in each asset; if any;
 - b) Discharges of above liabilities during subsequent period(s), if any;
 - c) Reversal of above liabilities during subsequent period(s), if any; and
 - d) Amount of IDC included in each asset.
- vi) In respect of assets de-capitalized during the year, whether claimed as additional capital expenditure or claimed under the head exclusions, following additional details to be submitted:
 - a) Name of asset;
 - b) Original value of asset capitalized;
 - c) Year of put to use; and

- d) Depreciation recovered till date.
- vii) In respect of de-capitalization of assets claimed under the head exclusions, certificate that these assets do not form part of the capital cost allowed for the purpose of tariff, to be furnished.
- viii) In respect of un-discharged liabilities existing as on 1.4.2009, following details to be furnished:
- a) Discharges during subsequent period(s), if any; and
 - b) Reversals during subsequent period(s), if any.
- ix) Year wise details of the following, in respect of interest on loan for the period 2009-11, to be submitted:
- a) Total interest for the period;
 - b) Total interest capitalized to gross block during the period;
 - c) Total interest transferred to CWIP during the period; and
 - d) Total interest charged to revenue during the period.
- x) Following (year wise) details, in respect of CWIP position, to be provided:
- a) Opening CWIP;
 - b) Addition to CWIP during the year;
 - c) Adjustments from CWIP during the year;
 - d) CWIP transferred to Gross Block during the year; and
 - e) Closing CWIP.
- xi) Information in Form-7 or Form-8, in respect of debt, if any, taken for funding the additional capital expenditure during the respective years, to be furnished.
- xii) Changes in the rate of interest in respect of existing as well as fresh loans taken, if any, along with documentary evidence.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)